

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 181/TT/2018**

**Subject** : Approval of transmission tariff from COD to 31.3.2019 for Main SCADA EMS System (05 assets) under project–“Expansion/ Upgradation of SCADA/ EMS System of SLDCs of Eastern Region” under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

**Date of Hearing** : 24.1.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

**Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)

**Respondents** : Bihar State Power (Holding) Company Ltd. (BSPHCL) and 5 others

**Parties present** : Shri Abhay Choudhary, PGCIL  
Shri S. S. Raju, PGCIL  
Shri S. K. Niranjana, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for 05 assets covered under project–“Expansion/ Upgradation of SCADA/EMS System of SLDCs of Eastern Region”. He submitted that as per the Memo dated 5.4.2013 the instant assets were scheduled to be put into commercial operation within 27 months from the date of Investment Approval of 28.3.2013. Accordingly, the instant assets were scheduled to be put into commercial operation on 27.6.2015. Assets-I to IV were put into commercial operation on 1.7.2017 and Asset-V on 19.9.2017 after a time over-run of 24 months and 26 months respectively. He submitted that the time over-run is basically due to the delay in handing over the possession of the control centres by BSPTCL, JUSNL, DVC and Sikkim. He requested to condone the time over-run as it is beyond the petitioner’s control.

2. The Commission directed the petitioner to submit the following information, on affidavit by 18.2.2019 with an advance copy to the respondents:-



- (i) CMD certificate as required under the Grid Code.
- (ii) Details of time over-run and chronology of activities alongwith documentary evidence as per format given below:-

Sl. No.	Activity	Schedule		Actual		Remarks, if any
		From	To	From	To	
1	LOA					
2	Supplies					
3	Testing and Commissioning					

- (iii) The details of Add-cap of the instant assets.
  - (iv) Revised Form 7, clearly mentioning the regulation wise claim and reconciling the liability amount as stated in Form 4A and 5.
  - (v) The instant project is for expansion/upgradation of SCADA/EMS, clarify whether any of the existing assets have been replaced/not put in to use due to COD of the instant asset. If so, details of those assets along with the petition no. and the statement of de-capitalization in Form 10B.
  - (vi) The details of assets are not mentioned in Auditor Certificates like whether it is installation of new EMS or RTU, whether it is hardware or software etc. Revised Auditor Certificate by clearly mentioning the details of asset sync with the scope mentioned in investment approval.
3. The Commission directed the respondents to file their reply by 1.3.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 11.3.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.
4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)

